

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-1/1990/1992/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

✓ To, Shri A.F.A. Bora,
District & Sessions Judge
Kamrup, Amingaon.

Dated Guwahati, the 5th April, 2018.

Sub:- **Extension of Earned Leave.**

Ref:- Your letter No.DJKA/2063/2018, dated 03.04.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for extension of Earned Leave for 4 (four) days w.e.f. 04.04.2018 to 07.04.2018 suffixinig 08.04.2018 in continuation of previous Earned Leave, that was granted to you vide this Registry's letter No.HC.VII-1/1640/A dtd. 28.03.2018, subject to submission of the leave application in prescribed format to the office of the Principal Accountant General (A&E), Assam, Guwahati has been granted/~~rejected~~.

Yours faithfully,

JOINT REGISTRAR(VIGILANCE)

Memo NO.HC.VII-1/1990/1993/A, dated 05.04.18

Agreement
04/04/18

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of the letter No.HC.VII-1/1640/A dtd. 28.03.2018 and the respective duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.

JOINT REGISTRAR(VIGILANCE)